#### COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

(Thirteenth Lok Sabha)

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#### **FIRST REPORT**

(Presented on 1.3.2000) I, the Chairman of the Committee on Private Members Bills and Resolutions, having been authorised by the Committeeto present the Report on their behalf, present this First Report.

2. The Committee met on 28 February, 2000 for-I. Examination of the following Constitution(Amendment) Bills under rule 294(1)(a) of the Rules of Procedure:-(1) The Constitution (Amendment) Bill, 2000 (Insertion of new articles 16A and 29A) by

#### Shri P.C. Thomas.

(2) The Constitution (Amendment) Bill, 2000 (Amendment of the Eighth Schedule) by

## Shri Prabhunath Singh.

(3) The Constitution (Amendment) Bill, 2000 (Amendment of article 16, etc.) by

### Shri Pravin Rashtrapal.

(4) The Constitution (Amendment) Bill, 2000 (Insertion of new article 25A) by

# Shri Adityanath.

(5) The Constitution (Amendment) Bill, 2000 (Amendment of the Eighth Schedule) by

### Shri Basudeb Acharia.

(6) The Constitution (Amendment) Bill, 2000 (Amendment of article 85) by

#### **Shri Vilas Muttemwar.**

(7) The Constitution (Amendment) Bill, 2000 (Amendment of articles 81 and 170) by

#### Shri G.M. Banatwalla.

(8) The Constitution (Amendment) Bill, 2000 (Amendment of article 15, etc.) by

### Shri G.M. Banatwalla.

(9) The Constitution (Amendment) Bill, 2000 (Amendment of article 19, etc.) by

#### Shri G.M. Banatwalla.

(10) The Constitution (Amendment) Bill, 2000 (Insertion of new articles 151A to 151D)

**by Shri G.S. Basvaraj.**II. Allocation of time under rule 294(1)(e)of the Rules of Procedure to the Resolution at item No. 2 set down in the List of Business for Friday, 3 March, 2000.\*\*\*

## **Examination of Constitution (Amendment) Bills**

3. The Committee considered the Bills and arrived at the following findingsas a result of their examination of the Bills:

**Findings of the Committee**1. The Constitution (Amendment) Bill, 2000 (Insertion of new articles 16A and 29A)

**by Shri P.C. Thomas.** The Bill seeks to amend the Constitution with a view to making reservation in favour of persons belonging to economically weaker sections of the society in posts and services and all educational institutions under the State.

After considering all aspectsof the Bill, the Committee recommend that the member may be permitted tomove for leave to introduce the Bill.

\*\*\*2. The Constitution (Amendment) Bill, 2000

(Amendment of Eighth Schedule) by

**Shri Prabhunath Singh.** The Bill seeks to amend the Eighth Schedule to the Constitution with a view to including "Bhojpuri" language in it.

After considering all aspectsof the Bill, the Committee recommend that the member may be permitted tomove for leave to introduce the Bill.

3. The Constitution (Amendment) Bill, 2000 (Amendment of article 16, etc.) by

**Shri Pravin Rashtrapal.** The Bill seeks to amend the Constitution with a view to securing due representation of the members of Scheduled Castes and Scheduled Tribes in posts and services and in alleducational institutions under the State and also in Private Sector. It further seeks to provide for implementation of the reservation policy notwithstanding anything contained in any judgment or decree or direction or order of anycourt of law or authority having judicial power to the contrary.

After considering allaspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

\*\*\*4. The Constitution (Amendment) Bill, 2000 (Insertion of new article 25A) by

**Shri Adityanath.** The Bill seeks to amend the Constitution with a view to banning religious conversion by force or byinducement in any form.

After considering all aspectsof the Bill, the Committee recommend that the member may be permitted tomove for leave to introduce the Bill.

\*\*\*5. The Constitution (Amendment) Bill, 2000 (Amendment of the Eighth Schedule) by

Shri Basudeb Acharia.

The Bill seeks to amendthe Eighth Schedule to the Constitution with a view to including "Santhali"language in it.

After considering all aspectsof the Bill, the Committee recommend that the member may be permitted tomove for leave to introduce the Bill.

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6. The Constitution (Amendment) Bill, 2000 (Amendment of article 85) by

**Shri Vilas Muttemwar.** The Bill seeks to amend article85 of the Constitution with a view to providing that each House of Parliamentshall sit for a minimum period of one hundred and fifty days in a calendaryear.

After considering all aspectsof the Bill, the Committee recommend that the member may be permitted tomove for leave to introduce the Bill.

\*\*\*7. The Constitution (Amendment) Bill, 2000

(Amendment of articles 81 and 170) by

**Shri G.M. Banatwalla.** The Bill seeks to amend articles81 and 170 of the Constitution with a view to providing for proportional representation for political parties by increasing the strength of LokSabha and Legislative Assemblies of States and also to provide that the delimitation of constituencies of Lok Sabha shall not be undertaken until 2025.

After considering all aspectsof the Bill, the Committee recommend that the member may be permitted tomove for leave to introduce the Bill.

\*\*\*8. The Constitution (Amendment) Bill, 2000

(Amendment of article 15, etc.) by

**Shri G.M. Banatwalla.** The Bill seeks to amend the Constitution with a view to empowering the State Governments to fix thenature and extent of reservation in educational institutions and services in respect of their State and also to do away with certain restrictions imposed in respect of reservations for other backward classes. It also enables to make provision for reservation for economically weaker sections of the society.

After considering all aspectsof the Bill, the Committee recommend that the member may be permitted tomove for leave to introduce the Bill.

\*\*\*9. The Constitution (Amendment) Bill, 2000

(Amendment of article 19, etc.) by

Shri G.M. Banatwalla.

The Bill seeks to amend the Constitution with a view to providing that all citizens shall have the fundamental right to speedy disposition of their cases within a timeframe before all judicial, quasi-judicial and administrative bodies.

After considering all aspectsof the Bill, the Committee recommend that the member may be permitted tomove for leave to introduce the Bill.

\*\*\*10. The Constitution (Amendment) Bill, 2000

(Insertion of new articles 151A to 151D)

**by Shri G.S. Basvaraj.** The Bill seeks to accord constitutional status to the Central Bureau of Investigation with a view to enabling the Bureau to function effectively and without any fear or favour.

After consideringall aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

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# Allocation of time to the resolution

4. The Committee recommend allocation of

two hoursfor discussion to the resolution by Shri G.M.

Banatwalla regarding reforms in judicial process.\*\*\*

#### Recommendations

- 5. The Committee recommend that
- (i) Sarvashri P.C. Thomas, Prabhunath Singh, Pravin Rashtrapal, Adityanath, Basudeb Acharia, Vilas Muttemwar, G.M. Banatwalla and G.S. Basvaraj bepermitted to move for leave to introduce their Constitution (Amendment)Bills; and
- (ii) the allocation of time to resolution, as shown in paragraph 4 above, be agreed to by the House.

### P.M. SAYEED,

### Chairman

### Committee on Private Members' Bills and Resolutions

**NEW DELHI**;

28 February, 2000

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